

(b) In Pakurh area, there are over 150 working open-cast stone mines. Several stone-crushers are installed in the area.

The number of workers working in the stone-crushers and stone mines is not known. Under Section 25(1) of the Mines Act, 1952 Silicosis and Pheumoconiosis have been gazetted as notifiable occupational diseases and the owner, agent or manager of any mine where any work person contracts any notified disease is required to send notice thereof to the Chief Inspector of Mines. No such notice has been received by the Director General of Mines Safety in respect of any person employed in the Pakurh Area. Further, under Section 25(2) of the Mines Act, 1952, if any Medical Practitioner attending on any mine worker detects that such a person is suffering from any notifiable disease he is required to report the same to the Chief Inspector of Mines in writing. No such report has been received by the DG, Mines Safety.

The Central Govt. has fixed minimum rates of wages in respect of scheduled employment of stone breaking and stone-crushing and scheduled employment in stone-mines. During 1985, 14 stone mines in Pakurh area were inspected by the officers of the DG, Mines Safety. During the current year, so far, 67 mines have been inspected. There is a proposal to issue a notification under the Mines Rules 1955, for initial/periodical medical examination to cover all persons engaged in crushing of minerals.

Floods in Andhra Pradesh.

847. SHRI S. JAIPAL REDDY :
SHRI E. AYYAPU REDDY :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Central team which visited Andhra Pradesh to study the damages caused by floods in the State has submitted its report;

(b) if so, the main recommendations thereof; and

(c) the financial assistance made available to the State against its demand ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Yes, Sir.

(b) and (c) Based on the report of the Central Team and the recommendations of the High Level Committee on Relief thereon a ceiling of expenditure amounting to Rs. 132.37 crores has been approved for flood relief in Andhra Pradesh on 22nd October, 1986.

Survey of credit requirements of Agriculturists

848. SHRI M. RAGHUMA REDDY:
SHRI SUBASH YADAV :
SHRI DHARAM PAL SINGH
MALIK :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government propose to conduct a survey of credit requirements of agriculturists of various purposes all over the country and assess the credit gaps;

(b) whether the financial institutions dealing with agricultural credit have been directed to shape their lending programmes to serve the genuine credit needs of the agriculturists in a better way; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) to (c) No Sir. However under National Bank for Agriculture and Rural Development (NABARD) Credit Project-I taken up for implementation with World Bank assistance for a period of 3 years from 1986-87 onwards, a component of 'Agricultural Credit Review' has been included. This